

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

DISTRICT AND SESSIONS JUDGES – Transfer and Posting of District and Sessions Judge – **ORDERS - ISSUED.**

ROC.NO. 3668/2022-B.SPL.

NOTIFICATION NO. 422-B.SPL.

DATED: 08.09.2022.

READ:

The High Court is pleased to pass the following Transfer and Posting of District and Sessions Judge:-

The District and Sessions Judge, mentioned in Column Number 2 is transferred and posted to the station mentioned in Column Number 3 of the corresponding row. Further, the officer mentioned in column number 2 is directed to handover charge of her post to the officer mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get herself relieved and proceed to take charge of her new post from the officer mentioned in Column Number 5.

SL. NO.	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	SMT. J.KAVITHA, Special Sessions Judge for Fast Tracking the cases relating to Atrocities against Women-cum-X Additional M.S.J., Hyderabad.	Special Court in the cadre of Sessions Judges for trial and disposal of Protection of Children from Sexual Offences (POCSO) Act Cases – Cum- XII Additional Metropolitan Sessions Judge, Hyderabad. (Post kept vacant)	II Additional Metropolitan Sessions Judge, Hyderabad-cum-XVI Additional Chief Judge, City Civil Court, Hyderabad.	--

The II Additional Metropolitan Sessions Judge, Hyderabad-cum-XVI Additional Chief Judge, City Civil Court, Hyderabad, who is holding full additional charge of the post of Fast Track Special Court for expeditious trial and disposal of Rape and Protection of Child against Sexual Offences (POCSO) Act Cases, Hyderabad, shall handover the said additional charge to Smt. J.Kavitha.

Smt. J.Kavitha, after assumption of charge of her new post, will be full additional charge of the post of Fast Track Special Court for expeditious trial and disposal of Rape and Protection of Child against Sexual Offences (POCSO) Act Cases, Hyderabad, until further orders.

Smt. J.Kavitha, who is holding full additional charge of the post of Special Sessions Judge for Fast Tracking the cases relating to Atrocities against Women -cum- XI Additional Metropolitan Sessions Judge, Hyderabad, shall handover the said additional charge to the IV Additional Metropolitan Sessions Judge, Hyderabad-cum-XVIII Additional Chief Judge, City Civil Court, Hyderabad.

The IV Additional Metropolitan Sessions Judge, Hyderabad-cum-XVIII Additional Chief Judge, City Civil Court, Hyderabad, will be full additional charge of the post of Special Sessions Judge for Fast Tracking the cases relating to Atrocities against Women -cum- XI Additional Metropolitan Sessions Judge, Hyderabad, until further orders.

The officer mentioned in Column Number 4 will be full additional charge of the post(s) mentioned in Column Number 2, until further orders.

In case, the above officer from whom she has to take charge or to whom she has to handover charge, are either on leave or not available for any other reason, the concerned Metropolitan Sessions Judge, Hyderabad, shall make alternative arrangements under intimation to the High Court.

The officers who are holding full additional charge are directed to hold the Court Proceedings atleast once in a week if the said court is located away from the place they are working as per the convenience of the Bar Association and litigant public in view of the circular instructions issued by the High Court and inform the same to the High Court for information.

- NOTE:**
1. Smt. J.Kavitha, shall get herself relieved from her present post and take charge of her new post with immediate effect.
 2. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the website is valid for relieving and joining duty.


8/9/22
REGISTRAR (VIGILANCE)

To

1. The officers and in-charge officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to **Hon'ble Judges** (for placing before their Lordships kind perusal).

3. The Registrar General and all other Registrars, High Court for the State of Telangana, Hyderabad
4. The Secretary to Government, Law (L.A & J – SC.C) Department, Government of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, High Court Premises, Hyderabad.
7. The Member Secretary, High Court Legal Services Committee, High Court Premises, Hyderabad.
8. The Chief Judge, City Civil Court, Hyderabad.
9. The Metropolitan Sessions Judge, Hyderabad.
10. The Special Sessions Judge for Fast Tracking the cases relating to Atrocities against Women-cum-X Additional M.S.J., Hyderabad.
11. The Special Sessions Judge for Fast Tracking the cases relating to Atrocities against Women -cum- XI Additional Metropolitan Sessions Judge, Hyderabad.
12. The Special Court in the cadre of Sessions Judges for trial and disposal of Protection of Children from Sexual Offences (POCSO) Act Cases –Cum-XII Additional Metropolitan Sessions Judge, Hyderabad.
13. The II Additional Metropolitan Sessions Judge, Hyderabad-cum-XVI Additional Chief Judge, City Civil Court, Hyderabad.
14. The IV Additional Metropolitan Sessions Judge, Hyderabad-cum-XVIII Additional Chief Judge, City Civil Court, Hyderabad.
15. The Fast Track Special Court for expeditious trial and disposal of Rape and Protection of Child against Sexual Offences (POCSO) Act Cases, Hyderabad.
16. The Pay and Accounts Officer, Hyderabad.
17. **THE SECTION OFFICERS:-**
 - (a) B.Section, (b) D.II (Buildings) Section, (c) Vigilance Cell, (d) E.Section, (e) Work Review Cell, (f) O.P. Cell, (g) D.I (Budget) Section, (h) Enquiry Cell, (i) Computer Section, (j) Special Officers Section (k) Accounts Section, and (l) J.Special (M&T) Section, High Court for the State of Telangana, Hyderabad.